

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject: Removal of Shri Naveen Jamwal Civil-Judge (Junior Division)/Munsiff from service with immediate effect.

Reference: Letter No. 13522/RG/GS dated 22-04-2022 of Registrar General of High Court of Jammu and Kashmir and Ladakh.

Government Order No: 2704 - JK(LD) of 2022.
Dated.20 - 05-2022.

On the recommendations of the Hon'ble Full Court of High Court of Jammu and Kashmir and Ladakh, the Hon'ble Lieutenant Governor is pleased to order the removal of Shri Naveen Jamwal Civil-Judge(Junior-Division)/Munsiff from service with immediate effect.

By Order of the Hon'ble Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government.

No: Law-Jud/70/2022-10.

Dated.20-05-2022.

Copy to the:-

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Srinagar.
2. Principal Secretary to Government, General Administration Department.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Registrar General, High Court of J&K and Ladakh, Srinagar.
5. Principal Secretary to Hon'ble Chief Justice High Court of J&K and Ladakh, Jammu.
6. Director Information, J&K, Srinagar.
7. Director, Archives, Archeology and Museums, J&K, Jammu/Srinagar.
8. Director Finance, Department of Law, Justice & P.A.
9. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
10. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
11. Shri Naveen Jamwal, Ex-Civil Judge(Junior-Division)/Munsiff.
12. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
13. Government Order File.
14. Concerned File.

(Ashish Gupta)

Additional Secretary to Government

(Chalid)

20-05-2022.